

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 23rd day of January, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.  
HON. MR. D. R. TIWARI, A.M.

O.A. No. 217 of 1998

Dr. D.S. Singh son of late Sri K.C. Singh, Senior Scientist  
at present posted in Project Directorate of Vegetable  
Research, 1, Gandhinagar, Varanasi..... ....Applicant.

Counsel for applicant : Sri S. Narain.

Versus

1. The Director, Project Directorate of Vegetable Research, 1,  
Gandhi Nagar, Varanasi.
2. Dr. Kalloo Director, Project Directorate of Vegetable  
Research, 1, Gandhi Nagar, Varanasi.
3. Assistant Administrative Officer, Project Directorate,  
Vegetable Research, 1, Gandhi Nagar, Varanasi.
4. Deputy Director General (Horticulture), Indian Council of  
Agricultural Research, Krishi Bhawan, New Delhi.
5. Indian Council of Agricultural Research, Krishi Bhawan,  
New Delhi, through its President.
6. The Union of India through the Secretary, Ministry of  
Agriculture, New Delhi.

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..... Respondents.

Counsel for respondents : Sri V.K. Singh.

O R D E R (ORAL)

BY HON. MR. JUST-ICE S.R. SINGH? V.C.

Heard Sri S. Narain, learned counsel for applicant  
and Sri V.K. Singh, learned counsel appearing for respondents.

2. The Original Application has been instituted for  
quashing of certain orders coupled with a direction to the  
respondents to make payment of salary to the applicant for  
the month of November, December, 1997 and January 1998. By  
letter dated 3rd August 2000, the Under Secretary HORT Indian  
Counsel of Agricultural Research, New Delhi has informed the

QH

Institute of Agricultural Research, Gandhi Nagar, Varanasi that the applicant is entitled to pay for entire duty period. The Director was accordingly requested to release the salary to the applicant for the period from November 1997 till Jan. 1998. Sri V.K. Singh submits that pursuant to said order, the applicant has been paid full emoluments for the relevant period. Sri S. Narain has not disputed this position except that the applicant is entitled for interest.

3. Having heard counsel for the parties, we are of the view that the O.A. has become infructuous and the applicant is not entitled to any interest. The Original Application is accordingly dismissed having become infructuous.

No order as to costs.

*H. S. Singh*

A.M.

*P. C. V.*

Asthana/